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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 505/2017

ANGELIQUE INTERNATIONAL LTD.Plaintiff

Through: Mr. Ishan Sanghi & Ms. Sagrika
Wadhwa, Advs.

versus

SALMA DAM JOINT VENTURE (SDJV) & ORS

.....Defendants

Through: Ms. Prity Sharma, Adv. for
D-1&2

Ms. Swet Shikha & Ms. Amishi,
Advs. for D-3 (joined through
VC)

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. PREETI
PAREWA, (DHJS)**

ORDER

% **19.08.2025**

CS(COMM) 505/2017

**Pleadings qua defendant no.1 to 4 are already
complete.**

As per office note, proof of cost of Rs.1000/- filed
by the plaintiff is on record.

Further, the defendant no.5 has been duly served
with summons of the suit through email on 29.07.2025.

Let Written Statement be filed by defendant no.5
within statutory period with copy to the opposite side.
Thereafter, Replication, if any, be filed by the plaintiff
within stipulated period as prescribed by law with copy to
the opposite side.

Re-notify the captioned IA for completion of
pleadings qua defendant no.5/further proceedings on
04.11.2025.

PREETI PAREWA (DHJS)

JOINT REGISTRAR (JUDICIAL)

AUGUST 19, 2025/ab